COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 323 OF 2016 & IA NO. 223 OF 2017

Dated: 18th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Chhattisgarh State Power Distribution Company Ltd. ... Appellant(s)

Vs.

M/s Balaji Power (A Unit of Hira Ferro Alloys Ltd.) & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Mr. Pradeep Misra

Mr. Manoj Kr. Sharma

Counsel for the Respondent(s) : Mr. Raunak Jain for R-1

Mr. Apurv Goyal for R-2

Mr. Ravi Sharma for R-3

ORDER

(I.A. No. 223 of 2017 - condonation of delay in filing reply)

Delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL No. 323 of 2016

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 02.08.2017 after serving copy on the other side.

List the matter on <u>30.08.2017.</u>

(I.J. Kapoor) Technical Member

(Justice Ranjana P. Desai) Chairperson